DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 22/85 DATED 27.02.2020 HELD ON 27.02.2020

Please Note

(i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in

(ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.

(v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.22/85 dated 27.02.2020 of Norms Committee-VI for the year 2019-20 was held on 27.02.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
2	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
3	Shri S.Kipgen, DDG	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT

सेखौं-अंग उपपगेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Case No.:5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	
1	**Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

	Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:09.04.2020
2	**Decision :** NC considered the case as per agenda and noted that the application and reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No.:6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	
3	**Decision :** NC considered the case as per agenda and noted the following comments of the Technical Authority, i.e., MoFPI; "The application is neither supported with buyer's specifications for exported items nor the applicant has mentioned any specifications for exported items regarding the percentage of alcohol. However, the total quantity of alcohol in one carton containing variable number and size of bottles is mentioned. But it does not suffice to calculate the percentage of alcohol in the items and the final quantity of product. The percentage of the alcohol in the imported and exported items is the main criteria for the calculation of the quantity of the imported items against the export. In view of the above, it is hardly possible to verify the quantities of the imported items and wastage there in during the process involved. Therefore, the case is liable to be rejected". In view of the above comments of the Technical Authority, the Committee decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to			

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Udyog Bhawan, New Delhi-11

regularize the case.

RA may take subsequent consequential action accordingly.

Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	

4 **Decision :** NC considered the case as per agenda and noted the comments furnished by MoFPI vide OM No.E-14011/17/2019-ED Dated 20.02.2020 and observed that there is mismatch in import quantity recommended by the Technical Authority. The Committee taking into consideration of the comments of MoFPI in similar case vide OM No.E.14011/17/2016-ED Dated 28th May, 2019 decided to fix the norms of the AA allowing the following input;

Export Item

Paella Rice Seasoning D140317	1000.000gm

Import Items

	Quantity Allowed (gm)
Hydrolyzed Soy Sauce Powder	20.685
Natural Cream Flavour 100	6.895
Oleoresin Turmeric	0.985
Coffee Creamer (Veekrem)	284.665
Angel Yeast Extract TD11	30.535
Lemon Flavour Powder SD 10227600	6.895
Robust Chicken Flavour Concentrate R2G-237-H	46.295

RA may take subsequent consequential action accordingly.

Case No.:113/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	

5 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/17/2019-ED Dated 20.02.2020 allowing the following inputs;

Export Item

Jalapeno Seasoning FFU594	36000.000 Kg

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उप महानिदेशक/Deputy Director General
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Directorate General of Foreign Trade
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Import Items

	Quantity Allowed (Kg)
Sodium Chloride	9209.18
Monosodium Glutamate	2841.13
Parsley Curly 3mm	244.92
Tomato Powder cold break SD 300	3918.80
Garlic Powder	979.70
Onion Powder	3918.80
Artificial Green Pepper Flavour non GMO	195.94
Neosyl GP Anti-caking 20K BG	391.88
Vegamine 28 D	538.84
HVP Protex 3398	538.84

RA may take subsequent consequential action accordingly.

Case No.:114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	

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Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/17/2019-ED Dated 20.02.2020 allowing the following inputs;

Export Item

Jalapeno Seasoning FCV 5759	432000.000 Kg

Import Items

	Quantity Allowed (Kg)
Sodium Chloride	111225.34
Monosodium Glutamate	23512.80
Monopropylene Glycol USP/EP 215K DNN	1033.18
Microcal ET UKI 25K BG	6368.05
Parsley Curly 3mm	6857.90
Onion Powder	37228.60
Garlic Powder	11266.55
Tomato Powder cold break SD 300	27431.60
Artificial Green Pepper Flavour non GMO	1959.40
Vegamine 28 D	4947.49
HVP Protex 3398	4947.49

RA may take subsequent consequential action accordingly.

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Directorate General of Foreign Trade
वाणिज्य, पूर्व उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Case No.:25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
	HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	

7 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/17/2019-ED Dated 20.02.2020 allowing the following inputs;

Export Item

YGB Parbake Pan Dough Blended D151790	24000.000 Kg

Import Items

	Quantity Allowed
Instaferm Red 1119-20 Bakers Yeast	9797.000Kg

RA may take subsequent consequential action accordingly.

	Case No.:26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
	HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	

8 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/17/2019-ED Dated 20.02.2020 allowing the following inputs;

Export Item

YGB Traditional BOH D151795	60000.000 Kg

Import Items

	Quantity Allowed
Instaferm Red 1119-20 Bakers Yeast	7837.60 Kg

RA may take subsequent consequential action accordingly.

	Case No.:7/20/85-ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
9	HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., DIPP vide Letter Dated 31.01.2020 allowing the following inputs;

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-11

Export Item

Tobacco Mixed with Cut Roll Expansion Stem (CRES) for Manufacturing of Cigarettes (Containing 60% unmanufactured tobacco and 40% cut roll expansion tem)	20,00,000.000 Kg

Import Items

Unmanufactured Tobacco	1212000.000 Kg
Cut Roll Expansion stem (CRES)	80800.000 Kg

RA may take subsequent consequential action accordingly.

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Case No.:11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments.

The case stands deferred to 09.04.2020.

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Case No.:6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that Technical Authority MoFPI had proposed to issue DL to the firm. However after deliberation, the Committee decided to request MoFPI to re-examine the application and furnish comments. The comments of the Technical Authority is awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.04.2020.

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Case No.:9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	

Decision : NC considered the case as per agenda and noted the comments given by the Technical Authority, i.e., Central Institute of Brackishwater Aquaculture (CIBA) vide their letter No.SPA/Dir/2020/2-89 dated 16.01.2020. The Committee observed that no accountability is possible for use of imported item in export product and therefore, decided to

सेखोमांग किपजेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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	reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.

	Case No.:3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:09.04.2020
13	**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No.:4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:09.04.2020
14	**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No.:7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:09.04.2020
15	**Decision :** NC considered the case as per agenda and noted that the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments of MoFPI are still awaited. The Committee therefore, decided to request MoFPI to expedite comments. The case stands deferred to 09.04.2020.			

16	**Case No.:6/4/85-ALC3/2019**	Party Name:VINBROS & CO.	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:09.04.2020

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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	Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide OM No.E-14011/34/2019-ED dated 19.02.2020. The Committee observed that i) Blending the import item Malt Scotch Whisky Alcohol 61% with water to bring the export product with 79% is practically not possible. ii) The firm uses indigenous item to bring the export product i.e. Bulk Grade whisky to 79% which is not known. The Committee therefore, decided to request MoFPI to furnish their recommendations giving above mentioned facts into consideration. The case stands deferred to 09.04.2020.

17	**Case No.:12/4/85-ALC3/2019**	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments of MoFPI are still awaited. The Committee therefore, decided to request MoFPI to expedite comments. The case stands deferred to 09.04.2020.			

18	**Case No.:10/4/85-ALC3/2019**	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

19	**Case No.:4/7/85-ALC3/2019**	Party Name:MNS FOODS LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

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Udyog Bhawan, New Delhi-11

The case stands deferred to 09.04.2020.

	Case No.:7/7/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date:2410042782 12.06.2019	
20	**Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

	Case No.:6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:09.04.2020
21	**Decision :** NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., DIPP; i) Exact Description, indicating type of export and import item, with photographs/drawing and design. ii) To indicate the net import content and net indigenous content in the export product. iii) Weight of export product in kg term with complete calculation for requirement of imported and indigenous items indicating separately wastage of inputs for the manufacture of export product. The case stands deferred to 09.04.2020.			

	Case No.:8/7/85-ALC3/2019	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00049/AM20/	RLA File :09/24/040/00116/AM20/	Lic.No/Date:0910067662 13.06.2019	
22	**Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to			

SEIKHOMANG KIPGEN
Deputy Director General
महानिदेशालय
General of Foreign Trade
एवं उद्योग मंत्रालय
Commerce & Industry
Government of India
उद्योग भवन, नई दिल्ली-11
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	reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.

23	**Case No.:2/10/85-ALC3/2019**	Party Name:RK AGROEXPORT PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00061/AM20/	RLA File :05/24/040/00236/AM20/	Lic.No/Date:0510411343 24.07.2019	
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

24	**Case No.:3/10/85-ALC3/2019**	Party Name:SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00062/AM20/	RLA File :04/24/040/00070/AM20/	Lic.No/Date:0410165893 25.07.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

25	**Case No.:4/10/85-ALC3/2019**	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00063/AM20/	RLA File :03/94/040/00340/AM20/	Lic.No/Date:0310830612 26.07.2019	
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

26	**Case No.:8/10/85-ALC3/2019**	Party Name:AUTOCOMP	Meet No/Date:22/85-	**Rejected**

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
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		CORPORATION PANSE PRIVATE LIMITED	ALC3/2019 27.02.2020	
	HQ File :01/85/050/00067/AM20/	RLA File :31/83/040/00073/AM20/	Lic.No/Date:3110067492 06.08.2019	

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

	Case No.:2/13/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00077/AM20/	RLA File :10/24/040/00047/AM20/	Lic.No/Date:1010060264 04.09.2019	

27 **Decision :** NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 20.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterlization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

	Case No.:1/13/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00076/AM20/	RLA File :09/24/040/00305/AM20/	Lic.No/Date:0910067969 05.09.2019	Defer Date:09.04.2020

28 **Decision :** NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.04.2020.

29	**Case No.:3/13/85-ALC3/2019**	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:09.04.2020

सेखौन-अंग किपगेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.04.2020.

30	**Case No.:12/13/85-ALC3/2019**	Party Name:AIPRIME NUTRITIONS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00087/AM20/	RLA File :09/24/040/00270/AM20/	Lic.No/Date:0910068009 17.09.2019	

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 13.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

31	**Case No.:11/13/85-ALC3/2019**	Party Name:DUKES PRODUCTS (INDIA) LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.04.2020.

32	**Case No.:3/16/85-ALC3/2019**	Party Name:GODFREY PHILLIPS INDIA LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Approved**
	HQ File :01/85/050/00106/AM20/	RLA File :05/23/040/00287/AM20/	Lic.No/Date:0510412316 31.10.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., DIPP vide Letter No.P-47011/329/2019-TSW Dated 24.02.2020 allowing the following inputs;

Export Item

Cigarettes (84 mm) with filter plug (Net content of Tobacco-810390 Kgs)	1050000.000 Kg

Import Items

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Unmanufactured Tobacco	202597.50 Kg
BOPP film for packet (20-25 Micron thickness)	24150.000 Kg
BOPP film for card board outer (25 to 30 micron thickness)	13650.000 Kg
Acetate Cigarette Filter rod 27 mm =0.027 Meter	Net to Net length basis with 10% wastage
Cigarette Paper width -53 mm	37800000 Meter
Tobacco Flavoring Concentrate/Essence	3150.000 Kg

RA may take subsequent consequential action accordingly.

33	**Case No.:6/16/85-ALC3/2019**	Party Name:BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 18.02.2020 for which the reply is awaited. The Committee decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.04.2020.

34	**Case No.:5/16/85-ALC3/2019**	Party Name:KURUWA ENTERPRISES	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00108/AM20/	RLA File :10/24/040/00065/AM20/	Lic.No/Date:1010060317 05.11.2019	

Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 20.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterlization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

35	**Case No.:8/16/85-ALC3/2019**	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00111/AM20/	RLA File :05/24/040/00450/AM20/	Lic.No/Date:0510412413 07.11.2019	

Decision : NC considered the case as per agenda and noted that the firm was requested vide

सेखौंन-अंग [illegible]/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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	letter dated 25.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.

36	**Case No.:9/16/85-ALC3/2019**	Party Name:SUPERHOUSE LTD.,	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00112/AM20/	RLA File :06/24/040/00057/AM20/	Lic.No/Date:0610039339 11.11.2019	
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

37	**Case No.:10/16/85-ALC3/2019**	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Rejected**
	HQ File :01/85/050/00113/AM20/	RLA File :05/24/040/00465/AM20/	Lic.No/Date:0510412449 13.11.2019	
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.11.2019 followed by reminder on 01.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

38	**Case No.:2/19/85-ALC3/2019**	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00137/AM20/	RLA File :09/24/040/00467/AM20/	Lic.No/Date:0910068289 17.12.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for the firm to furnish			

सेखोमांग किपजेन/SEIKHOMANG KIPGEN
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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	the application. The case stands deferred to 09.04.2020.

39	**Case No.:3/19/85-ALC3/2019**	Party Name:GLAMY CANDY PRIVATE LTD.	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00138/AM20/	RLA File :07/24/040/00215/AM20/	Lic.No/Date:0710115877 18.12.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for the firm to furnish the application. The case stands deferred to 09.04.2020.			

40	**Case No.:4/19/85-ALC3/2019**	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00139/AM20/	RLA File :09/24/040/00473/AM20/	Lic.No/Date:0910068301 24.12.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for the firm to furnish the application. The case stands deferred to 09.04.2020.			

41	**Case No.:5/19/85-ALC3/2019**	Party Name:V S INTERNATIONAL	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00140/AM20/	RLA File :24/24/040/00042/AM20/	Lic.No/Date:2410042962 24.12.2019	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for the firm to furnish the application. The case stands deferred to 09.04.2020.			

42	**Case No.:1/22/85-ALC3/2019**	Party Name:DEEPKIRAN FOODS PRIVATE LTD.,	Meet No/Date:22/85-ALC3/2019	**Status:Deferred**

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
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			27.02.2020	
	HQ File :01/85/050/00167/AM20/	RLA File :08/24/040/00360/AM20/	Lic.No/Date:0810147151 03.02.2020	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:2/22/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00168/AM20/	RLA File :05/24/040/00701/AM20/	Lic.No/Date:0510413517 04.02.2020	Defer Date:09.04.2020

43 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:3/22/85-ALC3/2019	Party Name:FEBIN MARINE FOODS	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00169/AM20/	RLA File :10/24/040/00099/AM20/	Lic.No/Date:1010060393 07.02.2020	Defer Date:09.04.2020

44 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:5/22/85-ALC3/2019	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00171/AM20/	RLA File :30/24/040/00105/AM20/	Lic.No/Date:3010105055 14.02.2020	Defer Date:09.04.2020

45 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

सेखोमंग किपगेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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	Case No.:4/22/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00170/AM20/	RLA File :07/24/040/00268/AM20/	Lic.No/Date:0710116122 14.02.2020	Defer Date:09.04.2020

46 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:7/22/85-ALC3/2019	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00173/AM20/	RLA File :30/24/040/00106/AM20/	Lic.No/Date:3010105056 17.02.2020	Defer Date:09.04.2020

47 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:6/22/85-ALC3/2019	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00172/AM20/	RLA File :03/94/040/00936/AM20/	Lic.No/Date:0310834898 17.02.2020	Defer Date:09.04.2020

48 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application.

The case stands deferred to 09.04.2020.

	Case No.:9/22/85-ALC3/2019	Party Name:EICL LIMITED	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
49	HQ File :01/85/050/00175/AM20/	RLA File :10/24/040/00102/AM20/	Lic.No/Date:1010060401 18.02.2020	Defer Date:09.04.2020

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The

LEIKHOMANG KIPGEN
Deputy Director General
व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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	Committee decided to send a reminder to the firm to furnish the hard copy of the application. The case stands deferred to 09.04.2020.

50	**Case No.:8/22/85-ALC3/2019**	Party Name:LUKE EXPORT	Meet No/Date:22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :01/85/050/00174/AM20/	RLA File :10/24/040/00101/AM20/	Lic.No/Date:1010060400 18.02.2020	Defer Date:09.04.2020
	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish the hard copy of the application. The case stands deferred to 09.04.2020.			

MANUAL CASES

M298	**Case No. M-298**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/AM19	Lic.No/Ecom NO. 08/99/000/36300/0593/3937 dated 22.01.2019	Defer Date:09.04.2020
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palmolein" against import of "Crude Palm Oil (Edible Grade)"			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M299	**Case No. M-299**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 22/85-ALC3/2019	**Status:Deferred**

SEIKHOMANG KIPGEN/उप महानिदेशक/Deputy Director General
महानिदेशालय विदेश व्यापार/Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय/Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11/Udyog Bhawan, New Delhi-11

			27.02.2020	
	HQ File : 01/85/171/00010/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:09.04.2020
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for import Crude Palm Oil (Edible Grade) for export of Refined Bleached Deodorized Palm Olein.			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M300	**Case No. M-300**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00008/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:09.04.2020
	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-121 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M301	**Case No. M-301**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00011/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:09.04.2020

सीखोम-अंगो किपजेन/SEIKHOMANG KIPGEN
उपमहानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-121 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.04.2020.

M302	**Case No. M-302**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00068/AM20/ DES.VI	RLA File : 03/95/040/00649/A M 20	Lic.No/Ecom No. 11/05/004/45700/0633 /6649 dated 09.09.2019	Defer Date:09.04.2020
	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of Shea Nut and Palm Mid Fraction (PMF) .			
	Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M303	**Case No. M-303**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00073/AM20/ DES.VI	RLA File : 03/95/040/00742/ AM 20	Lic.No/Ecom No. 11/05/004/45700/064 1/2421 dated	Defer Date:09.04.2020

Director/SEIKHOMANG KIPGEN
Deputy Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-11

			23.10.2019	
	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Shea Butter against import of Shea Nut (Oil content 45 +/- 1%).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No. M-304	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M304	HQ File : 01/85/171/00102/AM20/ DES.VI	RLA File : 03/95/040/00957/ AM 20	Lic.No/Ecom No. 11/05/004/45700/0653/ 9372 dated 23.12.2019	Defer Date:09.04.2020
	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Illipe Crude Oil against import of Illipe Kernel (48% Oil content).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e. Tech. 2 for comments. The Committee decided to request Tech.2 to expedite his comments. The case stands deferred to 09.04.2020.			

	Case No. M-305	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M305	HQ File : 01/85/171/00072/AM19/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:09.04.2020
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS)Powder P-90 and Fossence (Oligogructose/FOS) Liquid L95 against import of Refined or White Sugar.			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Decision : NC considered the case as per agenda and noted following observations made by Technical Authority, i.e., Tech.2; "Export product is composed of Glucose units to which are bound 1,2 or even 4 Fructose units by Bio-Transformations. Accordingly, the case was referred to MoFPI who have issued DL to the firm. The firm has now given the reply to their DL. MoFPI may be requested to expedite their comments." In view of the above mentioned observation of Tech.2, the Committee decided to forward the case to MoFPI for examination and comments. The case stands deferred to 09.04.2020.

M306	**Case No. M-306**	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00085/AM20/ DES.VI	RLA File : 03/94/040/001497/ AM 07	Lic.No/Ecom No. 0310424393, dated 26.03.2007	Defer Date:09.04.2020
	Subject Fixation of Adhoc norms in respect of 0310424393, dated 26.03.2007 of M/s Jain Irrigation Systems Ltd. for export of Dehydrated Onion in the different form –Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc. and Fruit Puree of Mango, Banana, Papaya, Guava, Pomegranate, Tomato Paste, Powder Pulp, Juice, Concentrate etc. against import of Plaster Cast 325, Aerosil 200 Pharma Grade Anticaking Agent, PP Big Bags, Polyster Strapping Roll, Card Board Paper, 220 Lt. ALU Aspetic Bags, 220 Lt. ALU Foil Aspeptic Bags, 220 Lt. Transparent Non Aspetic Bag, Blancobent UF, KLAR-SOL 30 and Erbigel.			
	Decision : NC considered the case as per agenda and noted that the application alongwith consumption of details of import items in each export item furnished by the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M307	**Case No. M-307**	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
निर्माण भवन, नई दिल्ली-11
Nirman Bhawan, New Delhi-11

	HQ File : 01/85/050/00037/AM09/ DES.VI	RLA File : 03/94/040/00796/AM 07	Lic.No/Ecom No. 0310404400 dated 16.10.2006	Defer Date:09.04.2020
	Subject : Request of the firm, M/s Jain Irrigation Systems Ltd. for revision of adhoc norms fixed on AA No. 0310404400 dated 16.10.2006.			
	Decision : NC considered the case as per agenda and noted that the application alongwith consumption of details of import items in each export item furnished by the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No. M-308	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M308	HQ File : 01/85/171/00096/AM20/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/0618/6 575 dated 14.06.2019	Defer Date:09.04.2020
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole/Split).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No. M-309	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M309	HQ File : 01/85/171/00091/AM20/ DES.VI	RLA File : 03/94/040/000716/ AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0646/ 7995 dated 21.11.2019	Defer Date:09.04.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s.			

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Drytech Processes (I) Pvt. Ltd. for export of " Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.04% Skimmed Milk Powder, 1.60% Whey Protein Concentrate and 6.16% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 88% Protein..
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.

M310	**Case No. M-310**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00092/AM20/ DES.VI	RLA File : 03/94/040/00717/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/064 6/ 8124 dated 21.11.2019	Defer Date:09.04.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.72% Skimmed Milk Powder, 2% Whey Protein Concentrate and 10.44% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M311	**Case No. M-311**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File :	RLA File :	Lic.No/Ecom No. Date:	Defer

सीखोमांग विमोन/SEIKHOMANG VIMON
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	01/85/171/00093/AM20/ DES.VI	03/94/040/00718/A M 20	03/92/005/91300/0646/ 8193 dated 21.11.2019	Date:09.04.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 3.74% Skimmed Milk Powder, 2.40% Whey Protein Concentrate and 13.92% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M312	**Case No. M-312**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00094/AM20/ DES.VI	RLA File : 03/94/040/00466/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0633/ 5092 dated 09.09.2019	Defer Date:09.04.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Containing 28% Palm Fat, Casein Protein 3.60 Kgs & Isolate Soya Protein 7.92 Kgs)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein containing 90% Protein and Isolate Soya Protein containing 88% Protein".8			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

M313	**Case No. M-313**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00111/AM20/ DES.VI	RLA File : 03/94/040/00805/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0652/ 9556 dated 18.12.2019	Defer Date:09.04.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 19% to 21% of Palm Fat) against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Minereal Acid Casein".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M314	**Case No. M-314**	Party Name: M/s. Ohsung Electronics India Private Limited	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/050/00196/AM16/ DES.VI	RLA File : 31/83/040/00132/AM 16	Lic.No/Ecom No. & Date: 3110065810 dated 28.12.2015	Defer Date:09.04.2020
	Subject: Application of M/s Ohsung Electronics India Private Limited for revision of norms fixed in M.No.16/85 dated 02.03.2017 in AA No. 3110065810 dated 28.12.2015 and permission to import Food Mix Sparkle Cake Asst (Set of 3 Packets)			
	Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm appeared for Personal Hearing. The firm stated that the export product is an electric oven falling into the category of toys used for playing by children in the age group of 8 to 15. The said toy when exported consists of the basic equipment i.e. the oven along with a sample of the food mix which consists mainly of 3 sachets. The food mix is used to prepare a food item by mixing it as per the instructions provided and utilizing the main toy i.e. the oven for the heating purpose. The food mix sachets are being procured by customer and provided to the firm free of cost, so that they can insert the same alongwith the main oven at the time of packing in order to make it ready for sale upon receipt by the importer in this country. The food mix items are imported separately in bulk with pouch packet as per the consumption. The firm is doing re-packaging of the			

सेखोंन-ख्रि केपगेन/SEIKHOMANG KAPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
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	three items in one packet as per the guidelines of the buyer. As such, there is no process loss involved. The Committee requested the firm to send a written submission stating that only repackaging is being done for the food Mix. The case stands deferred to 09.04.2020.

	Case No. M-315	Party Name: M/s. Paramesu Biotech Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M315	HQ File : 01/85/171/00101/AM20/ DES.VI	RLA File : 26/04/131/80070/AM 18	Lic.No/Ecom No. & Date: AAGCP7805B0006486 444 dated 28.09.2017	Defer Date:09.04.2020
	Subject: Application of M/s. Paramesu Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Corn Gluten against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

	Case No. M-316	Party Name: M/s. Paramesu Biotech Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
M316	HQ File : 01/85/171/00100/AM20/ DES.VI	RLA File : 26/04/131/80070/AM 18	Lic.No/Ecom No. & Date: AAGCP7805B0006487 329 dated 28.09.2017	Defer Date:09.04.2020
	Subject: Application of M/s. Paramesu Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Modified Starch against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

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Deputy Director General
Directorate General of Foreign Trade
Commerce & Industry
Government of India
Bhawan, New Delhi-11

M317	**Case No. M-317**	Party Name: M/s. Blue Ocean Biotech Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00098/AM20/ DES.VI	RLA File : 09/04/130/00405/AM 12	Lic.No/Ecom No. & Date: AAECB4077H0006487 932 dated 23.09.2011	Defer Date:09.04.2020
	Subject: Application of M/s. Blue Ocean Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Liquid Glucose against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M318	**Case No. M-318**	Party Name: M/s. Blue Ocean Biotech Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00097/AM20/ DES.VI	RLA File : 09/04/130/00405/AM 12	Lic.No/Ecom No. & Date: AAECB4077H0006487 932 dated 23.09.2011	Defer Date:09.04.2020
	Subject: Application of M/s. Blue Ocean Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Liquid Glucose against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M319	**Case No. M-319**	Party Name: M/s. Kapko International Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00110/AM20/ DES.VI	RLA File : 03/94/040/00439/AM 20	Lic.No/Ecom No. & Date: 03/19/510/07700/0631/ 7552 dated 28.08.2019	Defer Date:09.04.2020

सेखोमांग किपजेन/SEIKHOMANG KIPGEN
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महानिदेशालय विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Subject: Application of M/s. Kapko International Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Sterilized Cardamom against import of Cardamom.
	Decision : NC considered the case as per agenda and noted that firm has requested for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Sterilized Cardamom against import of Cardamom. The Committee decided to seek following information from the firm; i) "Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished." ii) Name of the country from which the firm intends to import Cardamom. The case stands deferred to 09.04.2020.

M320	**Case No. M-320**	Party Name: M/s. Vijaynagar Bio Tech Pvt. Ltd.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00099/AM20/ DES.VI	RLA File : 26/04/131/80014/AM 17	Lic.No/Ecom No. & Date: AAECV8628H0006399 870 dated 27.05.2016	Defer Date:09.04.2020
	Subject: Application of M/s. Vijaynagar Bio Tech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Modified Starch against import of Maize (yellow).			
	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.04.2020.			

M321	**Case No. M-321**	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00079/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	Defer Date:09.04.2020

लेखांग-अंग किपगेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Curcumin C3 Complex against import of Turmeric Fingers/Rhizomes.
	Decision : NC considered the case as per agenda and noted that firm is a 100% EOU exporter. Despite an EOU exporter, the firm has requested for fixation of norms for export/import. The Committee decided to ask the firm to appear for Personal Hearing to know the reasons behind request for fixation of norms for a firm who is an EOU exporter and also the details of manufacturing process, wastage generated at various stages and also other technical details to process the case further. The case stands deferred to 09.04.2020.

M322	**Case No. M-322**	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00080/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	Defer Date:09.04.2020
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Bioperine against import of Black Pepper Berries.			
	Decision : NC considered the case as per agenda and noted that firm is a 100% EOU exporter. Despite an EOU exporter, the firm has requested for fixation of norms for export/import. The Committee decided to ask the firm to appear for Personal Hearing to know the reasons behind request for fixation of norms for a firm who is an EOU exporter and also the details of manufacturing process, wastage generated at various stages and also other technical details to process the case further. The case stands deferred to 09.04.2020.			

M323	**Case No. M-323**	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00081/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	Defer Date:09.04.2020
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Guggulipid against import of Guggul Gum.			

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उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
निर्यात भवन, नई दिल्ली-11
Nirvan, New Delhi-11

	Decision : NC considered the case as per agenda and noted that firm is a 100% EOU exporter. Despite an EOU exporter, the firm has requested for fixation of norms for export/import. The Committee decided to ask the firm to appear for Personal Hearing to know the reasons behind request for fixation of norms for a firm who is an EOU exporter and also the details of manufacturing process, wastage generated at various stages and also other technical details to process the case further. The case stands deferred to 09.04.2020.

M324	**Case No. M-324**	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00082/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	Defer Date:09.04.2020
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Black Thai Ginger against import of Black Thai Ginger Roots.			
	Decision : NC considered the case as per agenda and noted that firm is a 100% EOU exporter. Despite an EOU exporter, the firm has requested for fixation of norms for export/import. The Committee decided to ask the firm to appear for Personal Hearing to know the reasons behind request for fixation of norms for a firm who is an EOU exporter and also the details of manufacturing process, wastage generated at various stages and also other technical details to process the case further. The case stands deferred to 09.04.2020.			

M325	**Case No. M-325**	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 22/85-ALC3/2019 27.02.2020	**Status:Deferred**
	HQ File : 01/85/171/00083/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	Defer Date:09.04.2020
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Cinnamomum against import of Cinnamomum Zeylanicum.			
	Decision : NC considered the case as per agenda and noted that firm is a 100% EOU exporter. Despite an EOU exporter, the firm has requested for fixation of norms for export/import. The Committee decided to ask the firm to appear for Personal Hearing to know the reasons behind request for fixation of norms for a firm who is an EOU exporter			

सेखोंन-अंग किपगेन/S. KHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

	and also the details of manufacturing process, wastage generated at various stages and also other technical details to process the case further. The case stands deferred to 09.04.2020.

Date:09.03.2020
Place: New Delhi

(S. Kipgen)
Deputy Director General of Foreign Trade

सेखाँन-अंग किपगेन/SEIKHOMANG KIPGEN
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
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भारत सरकार/Government of India
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11